

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos. 4829-4830/2023

(Arising out of impugned final judgment and order dated 09-05-2022 in CC No. 2/2020 09-05-2022 in JA No. 364/2020 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

BUDDHA

Respondent(s)

(IA No. 58808/2023 - EXEMPTION FROM FILING O.T.)

Date : 09-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Office report dated 08.05.2023 indicates that sole respondent is unserved. Let sole respondent be served through Superintendent of District Jail, Lucknow where he is lodged. Report about service of notice be forwarded to this court forthwith.

The matter be listed after service is complete.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)